

\$~08 (Supplementary List)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3199/2020

PRATEEK SHARMA AND ANR ..... Petitioners  
Through: Mr. Harpreet Singh Hora, Advocate.

versus

UNION OF INDIA AND ANR ..... Respondents  
Through: Mr. Ripu Daman Bhardwaj, CGSC and  
Mr. Sahaj Garg and Mr. Kushagra Kumar,  
Advocates for R-1.  
Mr. Mohinder J.S. Rupal, Advocate for University  
of Delhi.  
Mr. Apoorv Kurup and Mr. Vartika Mishra,  
Advocates for UGC.

**CORAM:**

**HON'BLE MS. JUSTICE HIMA KOHLI**

**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**

% **24.11.2020**

**HEARD THROUGH VIDEO CONFERENCING**

**C.M. No.30166/2020 (by the petitioners for directions)**

1. The present application has been moved by the petitioners in a decided writ petition stating *inter alia* that the respondent/Delhi University has violated the order dated 12.10.2020 whereunder, the University had itself undertaken to adhere to the timeline for declaring the results of regular post-graduate and under-graduate courses and the last result was to be declared on or before 31.10.2020.

2. We have some reservations about entertaining the present application in a decided writ petition and have expressed so to learned counsel for the petitioner.

3. In the meantime, Mr. Rupal, learned counsel for the respondent/Delhi University states that as per his instructions, all the pending results in both, regular post-graduate and regular under-graduate courses shall be declared by 30.11.2020.
4. Orders are deferred on the present application to await updated instructions from Mr. Rupal, learned counsel.
5. List on 2.12.2020.

**HIMA KOHLI, J**

**SUBRAMONIUM PRASAD, J**

**NOVEMBER 24, 2020**

NA/rkb